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Reserved

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD**

ORIGINAL APPLICATION NO. 928 OF 2007

ALLAHABAD THIS THE 27/11 DAY OF NOVEMBER, 2007

HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Parmanand Shukla, Retired SPM, Alenganj, Allahabad,
residing at Village Saraidali, Post Upadhyapur
(Gawara), District Pratapgarh.

.....Applicant

(By Advocate Shri P.C. Jhingan.)

V E R S U S

1. Union of India through the Secretary (Postal Department), Govt. of India, New Delhi.
2. Director General, (Postal Services), Govt. of India, New Delhi.
3. Chief Post Master General, U.P., Lucknow.
4. Post Master General, Allahabad.
5. Director of Accounts (Postal), U.P. Circle, Sector 'D', Aliganj, Lucknow.

.....Respondents

(By Advocate: Sri S.Singh)

O R D E R

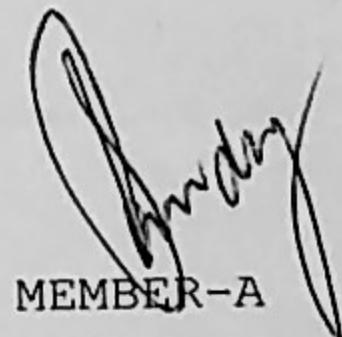
The present O.A. relates to alleged discrepancy in the G.P. Fund account of the applicant, who retired on 31.3.1994. The applicant's contention is that he has to still receive some amount alongwith his GP fund due alongwith 18% interest per annum. The applicant made a representation to the department giving details of his deductions right from 1968-69 to 1982-83 and requested that an amount of Rs. 8164/- alongwith interest from 1.1.1994 may be paid over to him.

be made. Thereafter, he submitted subsequent representations to the Director of Accounts Postal, Lucknow, in response to which the Senior Accounts officer, G.P. Fund had issued replies detailing the payment authorized to the applicant from time to time, the last one being ~~say~~ Rs. 2479/- paid vide authority letter dated 13.9.1994 and Rs. 1908/- paid vide authority letter dated ~~23.02.2005~~ ^{23.02.2005} ~~2.3.2005~~. The applicant still felt that the calculation made in respect of his G.P. Fund due was incorrect and sought payment of 2254/- alongwith 18% interest vide his legal notice dated 8.3.2006. In response to this, the Director of Accounts, U.P. Circle informed the applicant that all the dues of the GP Fund have been paid to the applicant and there is nothing left for payment and also sent the GP fund final calculation sheet dated 22.11.2005 to the applicant. The applicant was still not satisfied and again wrote to the respondents claiming Rs. 8614/- alongwith interest from 1.4.1994 vide his letter dated 8.11.2006, in reply to which, the Assistant Accounts Office of the Director Accounts, Lucknow denied the claim of the applicant and advised him not to keep writing unnecessarily to the department as this was wasting the office's time.

2. I have heard both the counsels for the parties and perused the pleadings on record, and am of the view that although the respondents have replied to the applicant on several occasions, there still seems to

be some apprehension in the mind of the applicant that some amount due to him remains to be paid. He has also sought interest with regard to delayed payment. Keeping in view the age of the applicant and as it is the primary duty of the department to maintain the GP fund account of the applicant correctly and also satisfy him that all the payments due to him have been made and in view of the fact that some amount of GP fund dues were paid to the applicant after he wrote to the department, it would be appropriate for the respondents to send a detailed calculation sheet of the GP fund account of the applicant right from the year 1968-69 to 1993-94 alongwith the details of payment through which the same has been authorized to him. Accordingly, the respondents are directed to send a letter enclosing the list of deductions made from the salary of the applicant during the aforementioned period with details how the same has been authorized and also clarifying the interest due and paid.

3. With the above, the O.A. stands disposed of, with no order as to costs.


MEMBER-A

GIRISH/-